

IN THE CENTRAL ADMINISTRATION TRIBUNAL ALLAHABAD

Contempt Application no. 15-A of 1986(T)

Sharda Prasad Keserwani Applicant

Versus

Union of India Respondent

Hon. D.S. Misra, Member (A) Hon.G.S.Sharma .Member (J)

(Delievered by Hon'ble G.S.Sharma)

This petition for contempt is directed against inaction of the respondents in connection with the promotion of the applicant. The promotion order which the applicant wanted to enforce, has been set aside in review petition and as such we do not find, it expedient to pursue this matter.

2- The proceedings of this case are accordingly dropped and no action is needed.

A.M.

J.M.

January 20, 1987/ Shahid.